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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 2199/2021 P.S. GAHLAUT

..... Petitioner

Through: Mr. Kunal Arora, Advocate.

(Mob-9999747493)

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Ripu Daman Bhardwaj,

Advocate for UOI.

Mr. Zoheb Hossain, Mr. Vivek Gurnani, Mr. Kartik and Mr. Sejal, Advocates for ED.

CORAM: JOINT REGISTRAR (JUDICIAL) SUGANDHA AGGARWAL

> ORDER 29.08.2023

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File has been placed before me in compliance of order dated 28.08.2023. Petitioner has been granted permission to travel abroad by the Hon'ble Court subject to the conditions contained in order dated 28.08.2023.

Vide order dated 28.08.2023, Petitioner has been granted permission to travel to Doha, Amman, Jordan w.e.f. 01.09.2023 to 07.09.2023 and Bangkok, Thailand w.e.f. 09.10.2023 to 12.10.2023 as per the itinerary mentioned in paragraph no. 8 in order dated 28.08.2023.

Learned counsel for petitioner has handed over the affidavitcum-undertaking of the petitioner, two separate affidavits of Mr. Naresh Kalra on behalf of IPL and of Mr. Rajeev Gupta along with



three separate FDRs across the down. The same are taken on record.

In the affidavit-cum-undertaking, petitioner has mentioned the complete itinerary including his stay at abroad, hotel addresses and phone number details along with the copy of air tickets. It is submitted that the phone number provided would be used by him during his stay abroad, which number will be kept operational at all times.

Petitioner has undertaken to return to India in the following manner:-

- i. From Amman, Jordan on 07.09.2023.
- ii. From Bangkok, Thailand on 12.10.2023.

Vide order dated 28.08.2023 the petitioner was further directed to furnish the FDR of Rs. 50,00,000/- with two sureties of the like amount, one of which shall be by IPL.

Today, in compliance of the order petitioner has also furnished three FDRs each for a sum of Rs. 50 lakhs. The two FDRs issued by State Bank of India, East Patel Nagar Branch, bearing A/c nos. 42204956687 and 42204957477 dated 24.08.2023 and the one FDR issue by HDFC Bank, Gautam Nagar bearing A/c no. 50300845808696 dated 24.08.2023.

Petitioner has furnished the surety bond in the form of affidavit of Mr. Rajeev Gupta. He has offered FDR bearing A/c no. 50300845808696 for a sum of Rs. 50 Lakhs drawn on HDFC Bank 24.08.2023 as security. Mr. Rajeev Gupta has joined the proceedings through virtual mode who has been identified by the learned counsel for the petitioner. Mr. Rajeev Gupta undertakes to be bound by the terms of the surety bond and to furnish the abovementioned FDR as security for the travel of petitioner.

Petitioner has furnished the surety bond in the form of affidavit of Mr. Naresh Kalra, Accounts Manager having Employee ID- 0916

Authorized Representative of company i.e Indian Potash Limited. He has offered FDR bearing A/c no. 42204957477 for a sum of Rs. 50 Lakhs drawn on State Bank of India dated 24.08.2023 as security. Mr. Naresh Kalra has joined the proceedings through virtual mode who has been identified by the learned counsel for the petitioner. Mr. Naresh Kalra undertakes that IPL shall be bound by the terms of the surety bond and to furnish the abovementioned FDR as

For verification of above mentioned 02 FDRs issued by State Bank of India, Mr. Abdesh Kumar Thakur having employee ID no. 5279895 and mobile no. 8958639796 has joined proceedings through video conferencing and has verified the abovementioned 02 FDRs.

security for the travel of petitioner.

For verification of 01 FDR issued by HDFC Bank, Ms. Neha Rao having employee ID no. N5249 and mobile no. 9990430016 has joined proceedings through video conferencing and has verified the abovementioned FDR.

The FDRs are found in order and the same are hereby accepted. Registry is directed to keep the all the 03 FDRs in safe custody. Registry is further directed to send the intimation to the Bank that the said FDRs shall not be encashed by the bank without prior permission of this Court.

The petitioner has joined the proceedings through virtual mode. He has been duly identified by his counsel. Petitioner affirms that he has signed the undertaking filed before this Court, the details of travel and contact furnished in the Court are true and correct. Petitioner has also undertaken that the FDR furnished by him be kept as security for his travel. He has also undertaken to be bound by the terms of undertaking and to abide by all the conditions imposed by the Hon'ble Court for his travel abroad by order dated 28.08.2023.



Petitioner has also file proof of service of the undertaking with relevant documents furnished to the respondents.

Petitioner is also directed that he shall comply with all the conditions imposed by the Hon'ble Court vide order dated 28.08.2023. regarding his travel and after his return.

Considering that the conditions have been complied with by the petitioner, he may travel, as permitted by the Hon'ble Court vide order dated 28.08.2023.

As requested, let a copy of this order be mailed by the Registry from official id at aojdispatch.dhc@nic.in to the FRRO Delhi, East Block 8, Level 2, Sector 1, R K Puram, New Delhi (frrodli@nic.in) and Bureau of Immigration (boihq@nic.in).

Order be uploaded forthwith.

Copy of order be given *dasti* under the signature of Reader.

SUGANDHA AGGARWAL JOINT REGISTRAR (JUDICIAL)

AUGUST 29, 2023/yo